

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL APPEAL (SJ) No.100 of 2021**

Arising Out of PS. Case No.-26 Year-2020 Thana- SC/ST District- Rohtas

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RANJAN KUMAR

... .. Appellant/s

Versus

The State of Bihar

... .. Respondent/s

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Appearance :

For the Appellant/s : Mr.Raghunandan Kumar Singh, Advocate
For the Respondent/s : Mr.A.G

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**CORAM: HONOURABLE MR. JUSTICE RAJIV ROY
ORAL ORDER**

6 18-05-2026 Heard the parties through virtual mode.

2. As prayed for, time till one week after vacation is granted to the learned counsel for the appellant to remove the defect(s) failing which this application shall stand dismissed without further reference to a Bench.

3. In case, the order passed is not complied and the matter accordingly stands rejected, the same be posted under the heading "To be Mentioned".

(Rajiv Roy, J)

Ravi/S. Prasad

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